

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 254 OF 2018 &
IA NO. 1060 OF 2018

Dated: 15th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Pragathi Group	 Appellant(s)
	Versus	
Karnataka Electricity Regulatory Commission & Ors.	 Respondent(s)
Counsel for the Appellant(s) :	Mr. Ananatha Narayan M.G for Mr. Shridhar Prabhu	
Counsel for the Respondent(s) :	Ms. Pallavi Sengupta for R-3 & R-4	

ORDER

The learned counsel, Ms. Pallavi Sengupta, appearing for the Respondent Nos. 3 & 4, submitted that, she will file her reply in this matter during the course of the day in the Registry.

The learned counsel, Mr. Anantha Narayan M.G., appearing for the Appellant prays for three weeks time to file his rejoinder to the reply filed by the learned counsel appearing for the Respondent No.3 & 4.

Submissions made by the learned counsel appearing for the Respondent Nos. 3 & 4 and learned counsel appearing for the Appellant, as stated supra, are placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply filed by the learned counsel appearing for the Respondent No.3 & 4 by 06.12.2018, after duly serving copy to the learned counsel appearing for the other parties.

List this matter on **11.12.2018**, as requested. Respondent Nos. 3 & 4 is directed not to precipitate in the matter till 14.12.2018.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member